

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No.1088 of 2021

IN THE MATTER OF:

Davinder Kumar Singhal
Director (Power Suspended) of
Medinnbelle Herbal Care Pvt. Ltd.

...Appellant

Versus

Sanjay Kumar Chetwani & Anr.

...Respondents

For Appellant: **Mr. Aditya Madaan, Mr. Aadarsh Prakash and Mr. Rishi Gujral, Advocates**

For Respondent: **None**

ORDER
(Virtual Mode)

23.12.2021 Issue Notice. Requisite along with process fee, if not filed, be filed within three days. If the Appellant provides e-mail address of the Respondents, let notice be also issued through e-mail.

In the meantime, in pursuance of the Impugned Judgement dated 14.12.2021 passed by the National Company Law Tribunal, New Delhi Bench, the Committee of Creditors shall not be constituted.

List on 21st February, 2022.

[Justice Ashok Bhushan]
Chairperson

[Dr. Alok Srivastava]
Member (Technical)

rs/nn